

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27641/2012

(Arising out of impugned final judgment and order dated 29/07/2011 in RSA No. 3394/2006 passed by the High Court Of Karnataka At Bangalore)

BASHEERA KHANUM

Petitioner(s)

VERSUS

CITY MUNICIPAL COUNCIL &amp; ANR.

Respondent(s)

(interim relief and office report)

Date : 23/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Ms. Anjana Chandrashekar, Adv.

For Respondent(s)

Mr. Shanth Kumar v. Mahale, Adv.

Mr. Amith J., Adv.

Mr. Rajesh Mahale, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Interim order to continue.

(Sukhbir Paul Kaur)  
Court Master(Sneh Lata Sharma)  
Court Master